

Central Administrative Tribunal Lucknow Bench Lucknow

O.A. 130/2009,

This, the 7th day of August, 2009

Hon'ble Ms. Sadhna Srivastava, Member (Judicial)

Virendra Kumar aged about 35 years son of Sri Ram Safal, resident of Village Diwali, Post Rauza Gaon, District-Faizabad.

Applicant

By Advocate: Sri R.L. Mishra

**VERSUS**

1. Union of India through the Secretary, Ministry of Railways, Railway Board, Rail Bhawan, New Delhi.
2. The General Manager, Northern Railway, Baroda House New Delhi.
3. The Senior Mechanical Engineer, Northern Railway, DRM's Office, Hazratganj, Lucknow.
4. The Assistant Divisional Mechanical Engineer (P), Northern Railway, DRM's Office, Hazratganj, Lucknow


Respondents.

By Advocate: Sri B.B. Tripathi for Sri N.K. Agrawal

**ORDER (ORAL)**

**By Hon'ble Ms. Sadhna Srivastava, Member (J)**

At this stage, counsel for applicant stated at bar that the applicant forgoes all other claims at present except disposal of representation for grant of substance allowance (Annexure A-7). He also states that similar matter has already been decided by this Hon'ble Tribunal and prayed that the instant O.A. may also be decided in the same manner. Accordingly, O.A. is disposed of with a direction to the respondents to consider the claim of the applicant and dispose of representation of the applicant (Annexure A-7) within a period of 3 months from the date of receipt of copy of this order in accordance with rules. No costs.

  
(Ms. Sadhna Srivastava)  
Member (J)

HLS/-